

**Statement giving Grants released under the Scheme of Action Research & Studies on Judicial Reforms during the financial year 2016-2017** (As on 31.03.2017)

S. No.	Sanctioned No.	Sanctioned Date	Agency	Project Title	Project Cost	Release Amount	Remarks
1	N-9/8/2016-NM	5.5.2016	NALSAR University of Law, Hyderabad	A study to create evidence based proposals for reform of Legal Education in India- Suggestions for reforms at National Law Universities set up through State Legislations	1303008	260602	1st Installment
2	N-9/9/2016-NM	5.5.2016	NALSAR University of Law, Hyderabad	A study to create evidence based proposals for reform of Legal Education in India- Suggestions for reforms in law programmes offered at Cental Universities/State Universites/Colleges affiliated to State Universities/Private Universities/Deemed Universities	1882106	376421	1st Installment
3	N-9/19/2014-NM	21.6.2016	Indian Institute of Management, Kashipur.	Performance indicators for subordinate courts and suggestive policy/procedural changes for reducing civil case pendency	2500000	1000000	2nd Installment
4	N-9/26/2015-NM	29.06.2016	Odisha Judicial	An Analysis of the functioning of Lok Adalats in the Eastern Region of India	2034000	406800	1st Installment
5	N-9/16/2015-NM	06.09.2016	Vidhi Center for Legal Policy	Strengthening mediation as a viable dispute resolution mechanism for India	1777000	710800	2nd Installment
6	N-9/20/2015-NM	12.09.2016	DAKSH Bangalore	Comparative Analysis of Causes for Pendnecy in Six High Courts and Six District Courts in India.	2500000	1000000	2nd Installment
7	N-9/10/2016-NM	07.10.2016	Sikkim Judicial Academy	A Study of Courts in the State of Sikkim on major bottlenecks in Service of Summons under Order V of The Code of Civil Procedure 1908, through a process server and measures needed to remove such bottlenecks vis-a vis liberal use of alternative modes of service	299640	59928	1st Installment
8	N-9/16/2014-NM	10.11.2016	Administrative Staff College of India, Hyderabad	Analysis of Causes for Pendency in High Courts and Subordinate Courts for Improved Court Management	2375000	950000	2nd Installment
9	N-9/15/2015-NM	10.11.2016	Vidhi Center for Legal Policy	Development and enforcement of performance standards to enhance accountability of the Higher Judiciary in India	1905000	762000	2nd Installment
10	N-9/21/2015-NM	24.1.2017	National Law University Odisha, Cuttack	A Comparative Analysis of Performance Appraisal mechanisms and Schemes of Promotion in relation to the Judges of Subordinate Judiciary in different States in India	2410000	964000	2nd Installment
11	N-9/7/2015-NM	28.02.2017	National Law School of India University, Bengaluru	Shifting Paradigms: Making Clinical Legal Education Relevant	2236750	894700	2nd Installment
12	N-9/8/2015-NM	27.03.2017	National Law School of India University, Bengaluru	Impact Assessment of the working of the Karnataka State Litigation Policy and the Karnataka Sakala Services Act, 2011 in reducing Government Litigation in the State of Karnataka	2168900	867560	2nd Installment
13	N-9/20/2014-NM	29.03.2017	Judicial Academy Jharkhand, Meur's Road, Ranchi	Study on Major Bottlenecks in Procedural Laws affecting expeditious conclusion of Criminal Trials and Measures needed to remove such bottlenecks.	1000000	327085	3rd Installment
14	N-9/16/2015-NM	30.03.2017	Vidhi Center for Legal Policy	Strengthening mediation as a viable dispute resolution mechanism for India	1777000	590800	3rd Installment

15	N-9/9/2016-NM	30.03.2017	NALSAR University of Law, Hyderabad	A study to create evidence based proposals for reform of Legal Education in India- Suggestions for reforms in law programmes offered at Central Universities/State Universities/Colleges affiliated to State Universities/Private Universities/Deemed Universities	1882106	193352	2nd Installment
16	N-9/8/2016-NM	30.03.2017	NALSAR University of Law, Hyderabad	A study to create evidence based proposals for reform of Legal Education in India- Suggestions for reforms at National Law Universities set up through State Legislations	1303008	521203	2nd Installment
17	N-9/20/2015-NM	30.03.2017	DAKSH Bangalore	Comparative Analysis of Causes for Pendnecy in Six High Courts and Six District Courts in India.	2500000	500000	3rd Installment
	Total					10385251	